

Pooné & Solapur

In the High Court of Judicature, Bombay.

Shro day, the 11th day of August 1864.

SPECIAL APPEAL No. 260 - of 1864.

Shreeb hein Upajis Mar-
wadhi of the Poona &
District - (Original Plaintiff)

Appellant

VERSUS

Uma bin Sanchand,
and Krishna bin
Bharbhar of the Poona
District - (Original Defendants)

Respondents

Rs. 636 - 0 - 0

The claim in the Original Suit was to recover on an agreement.

In Appeal No. 260 of 1864 the Judge of the District of Poona at Poona confirmed the Decree of the Dist of Wudgam who ^{was} thrown out the claim.

A Special Appeal was preferred in the High Court on the grounds that (1) the decision of the District Judge is contrary to law in that
a. The ^{Dist} Judge has misconstrued the agreement

MEMORANDUM OF COSTS incurred in Special Appeal No. 260

of 1864 against the decision of the Judge of the District of Poona and disposed of on the 11 August 1864 by confirming the same with Costs

BY THE APPELLANT—

In the District.

In the Moonceff's Court (including the Fee).....	96	7	3	✓
In the Judge's Court.....	56	12	3	✓
				153 3 6 ✓

In this Court.

Stamp for Memorandum of Special Appeal	32	"	✓	
Stamps for copies of Decree and Judgment	3	"	✓	
Stamp for Vukeelutnama	2	"	✓	
Batta for Process and Postage	2	9	✓	
Sectioner's Fee	"	14	3	
Vukeel's Fee	19	1	3	
				59 2 6 ✓
				12 ✓
Rupees.....	212	4	"	✓

BY THE RESPONDENT.

In the District.

In the Moonceff's Court	58	15	3	✓
In the Judge's Court	40	2	6	✓
				99 1 9 ✓

In this Court.

Stamp for Vukeelutnama	2	"	✓	
Vukeel's Fee	19	1	3	
				21 1 3 ✓
Rupees.....	120	3	"	✓



C. Mune

Sealer

C. Mune
Acting Registrar

11th day of August 1864.